

**GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA  
UNSTARRED QUESTION NO. 2021  
TO BE ANSWERED ON 30.07.2018**

**Deemed Universities**

**2021. SHRI P.C. MOHAN:**

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the Government has given permission to deemed universities to run engineering courses under distance learning scheme;
- (b) if so, the details thereof;
- (c) whether the Apex Court has suspended the engineering courses conducted under distance learning schemes from 2001 to 2005;
- (d) if so, the steps taken by the Government to protect the interest of students who obtained degrees without their fault;
- (e) whether the Government would bring out any legislation to regularise the distance learning professional courses; and
- (f) if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
(DR. SATYA PAL SINGH)**

(a) & (b): No, Madam.

(c) & (d): Yes, Madam. The Hon'ble Supreme Court of India vide its Judgment Order dated 03.11.2017 in Civil Appeal Nos. 17869-17870/2017 has suspended all the degrees in Engineering offered during the Academic Sessions 2001-2005 by four Deemed to be Universities namely Institute of Advanced Studies in Education (IASE), Sardarshahr, Rajasthan; Janardan Rai Nagar Rajasthan Vidyapeeth (JRNRV), Udaipur, Rajasthan; Vinayaka Mission's Research Foundation (NMRF), Salem, Tamil Nadu; and Allahabad Agricultural Institute (AAI), Allahabad, Uttar Pradesh (now known as Sam Higginbottom Institute of Agriculture, Technology & Sciences). The Court directed the All India Council for Technical Education (AICTE) to devise the modalities to conduct an appropriate test / tests for those students who were admitted in these Institutions during the Academic Sessions 2001-2005. The options may be given to the concerned

students for appearing in the test. The students will be given two opportunities to qualify the Test.

Further, Hon'ble Court vide its judgment dated 22.01.2018 held that all such candidates, who wish to appear at the Test to be conducted by AICTE in May-June 2018, can retain the degrees in question and all the advantages flowing there from till one month after the declaration of the result of such test or till 31.07.2018 whichever is earlier. If the candidates pass in such first attempt, they would be entitled to retain all the advantages. But if they fail or choose not to appear, the directions in the judgment shall apply, in that case the degrees and all advantages shall stand suspended and withdrawn. They will, undoubtedly, be entitled to appear on the second occasion in terms of the judgment but this exception shall not apply for such second attempt.

(e): No, Madam. There is no such proposal at present.

(f): In view of (e) above, does not arise.

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